

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1306
ANSWERED ON:31.07.2001
MYANMARESE DETENUES
MADHAVRAO SCINDIA;RENUKA CHOWDHURY;SUSHIL KUMAR SAMBAJIRAO SHINDE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether 36 Myanmarese detenuess detained following the so-called `Operation Leech` on February 11, 1998, continue to be under house arrest in Port Blair without any trial;
- (b) if so, the reasons therefor;
- (c) the charges against them; and
- (d) the steps proposed to be taken for their speedy trial?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) to (d): Thirty six Myanmarese (Arakans), arrested under various sections of the IPC, section 14 of Foreigners Act, Section 25/27, Arms Act and Section 5 Explosive Substance Act, whose cases are being investigated by the CBI, are on bail from Court since 23.10.1999. They are not under house arrest but their movement has been restricted to the municipal limits of Port Blair.